

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1091/2021**

This the 28th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Shrist Pal Sharma, Age 62 years, S/o Late Sh. Baij Nath, R/o Dayala, Chak Road, Hira Nagar, Kathua.

.....Applicant

(Advocate:- Mr. Surjeet Singh Andotra)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt., Finance Department, Jammu-180001.
2. Vice Chairman Jammu Development Authority, Jammu-180016.
3. Secretary Jammu Development Authority, Jammu-180016.
4. Account Officer, Jammu Development Authority, Jammu-180016.
5. Deputy Director, Local Fund Audit and Pension, Jammu-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned A.A.G. submits that the case pertains to Jammu Development Authority and this Tribunal does not have the jurisdiction to adjudicate the matters pertaining the Jammu Development Authority.

2. Contention of learned A.A.G. has force and it is to be accepted. Jammu Development Authority has not been brought within the jurisdiction of this Tribunal by

notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.



3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Jammu Development Authority under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Jammu Development Authority.

4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for want of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*